

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. IA 5229/2023 in C.P.(IB) -195(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024**

NAME OF THE PARTIES:- **Vijay Chetan Lilaramani Vs. Siemens
Financial Services Private Limited**
IN THE MATTER OF
Siemens Financial Services Private Limited
V/s
Vijay Chetan Lilaramani

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of Insolvency and Bankruptcy Code,
2016**

ORDER

Counsel, Narpat Singh a/w Samuel Abraham appeared for the Financial Creditor/Petitioner, and Counsel, Prashant Katara appeared for the Personal Guarantor. Counsel appearing for the Personal Guarantor seeks more time to file reply/objection against the report of the RP. The last and final opportunity is granted to the Personal Guarantor to file reply/objection, if any, against the report of the RP by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply/objection shall stand forfeited. No further opportunity shall be granted. List this matter for the final hearing on **27.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)